

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar

Notification,
Srinagar, 24th August, 2023

S.O 441 .—In exercise of the powers conferred by Article 234 of the Constitution of India, the Lieutenant Governor in consultation with the High Court of Jammu and Kashmir and Ladakh and the Jammu and Kashmir Public Service Commission hereby make the following amendments in the Jammu and Kashmir Civil Service (Judicial) Recruitment Rules, 1967 notified vide SRO-5 dated 04.01.1968; namely:—

1. In rule 3.—

(i) in sub-rule (b), for the words “Constitution of Jammu and Kashmir”, the words “Constitution of India” shall be substituted;

(ii) in sub-rule (c), after the word “Kashmir”, the words “and Ladakh” shall be added.

2. After rule 4, the following shall be inserted as rule 4(a); namely.—

“4(a). Reservation.— Reservation of posts in favour of Scheduled Castes, Scheduled Tribes, Other backward Classes and other reserved categories including persons with disabilities shall be in the manner and to the extent as is provided for the Government services in the Union Territory of Jammu and Kashmir subject to such alterations or modifications as the High Court may direct from time to time.”

3. After rule 5, the following shall be added as rule 6; namely.—

“6. Residence.- A candidate must be a domicile of Union Territory of Jammu and Kashmir as defined in rule 3 of the Jammu and Kashmir Grant of Domicile Certificate (Procedure) Rules, 2020 or resident of Union Territory of Ladakh as defined in clause (4) of the Union Territory of Ladakh Resident Certificate Order, 2021.”

4. In Appendix 'A' to the rules.—

(i) in Paper-A for the Preliminary Examination:—

(a) in entry (b), the words “and Constitution of Jammu and Kashmir State” shall be omitted;

(b) entry (c), (d), (e) and (f) shall be substituted by the following entries respectively, namely:—

- “ (c) The Code of Criminal Procedure, 1973.
- (d) The Indian Evidence Act, 1872.
- (e) The Indian Penal Code, 1860.
- (f) The Limitation Act, 1963.”

(ii) in Paper-B for the Preliminary Examination:—

(a) entry (d), (e), (f) and (h) shall be substituted by the following entries respectively, namely:—

- “ (d) The Code of Civil Procedure, 1908.
- (e) The Registration Act, 1908.
- (f) The Transfer of Property Act, 1882.
- (g) The Jammu and Kashmir Residential and Commercial Tenancy Act, 2012”; and

(b) entry (g) shall be omitted.

5. In Appendix “B” to the rules.—

(i) in Compulsory Papers for Main Examination:—

(a) in Paper-II, in entry (b), the words “and Constitution of Jammu and Kashmir State” shall be omitted;

(b) in Paper-III, entry (a), (b) and (c) shall be substituted by the following entries respectively, namely:—

- “(a) The Code of Criminal Procedure, 1973.
- (b) The Indian Evidence Act, 1872.
- (c) The Indian Penal Code, 1860.”

(c) in Paper-V, entry (a), (b) and (c) shall be substituted by the following entries respectively, namely:—

- “(a) The Code of Civil Procedure, 1908.
- (b) The Limitation Act, 1908.
- (c) The Registration Act, 1908.”

(d) in Paper-VI:—

(i) entry (a) and (c) shall be substituted by the following entries respectively, namely:—

- “(a) The Transfer of Property Act, 1882.
- (b) The Jammu and Kashmir Residential and Commercial Tenancy Act, 2012.”; and

(ii) entry (b) shall be omitted.

(ii) in Optional Papers for Main Examination:—

(a) in Paper-I, entry (c) shall be omitted;

(b) in Paper-IV, in entry (a), for the words "The Jammu and Kashmir Contract Act", the words "The Indian Contract Act, 1872" shall be substituted;

(c) in Paper-V, entry (a), (b) and (c) shall be substituted by the following entries respectively, namely.—

"(a) Suits Valuation Act, 1887.

(b) Court Fees Act, 1870.

(c) The Indian Stamp Act, 1899."

(d) in Paper-VI, in entry (d), for the words "Land Acquisition Act", the words "The Right to Fair Compensation and Transparency in Land Compensation, Rehabilitation and Resettlement Act, 2013" shall be substituted.

6. For the word "Munsiff" wherever appearing in the rules, the words and sign "Civil Judges (Junior Division)" shall be substituted.

By order of Lieutenant Governor.

Sd/-

(Achal Sethi)

Secretary to Government

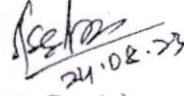
Dated.24-08-2023.

No: Law-Jud/51/2022-10.

Copy to the:

1. Financial Commissioner (Additional Chief Secretary) Home Department.
2. Principal Secretary to the Lieutenant Governor, J&K, Srinagar.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Commissioner Secretary to Government, General Administration department.
5. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Jammu. This is with reference to his letter No. 5770/RG/GS dated 09-03-202.
6. Secretary, Law and Justice, Union Territory of Ladakh.
7. Under Secretary to Government of India, Department of Jammu, Kashmir and Ladakh Affairs, Ministry of Home Affairs. This is with reference to his

- letter No. 11012/14/2022-SRA, dated 16-08-2023.
8. Secretary, Jammu and Kashmir Public Service Commission, at Srinagar.
 9. Director, Archaeology, Archives and Museums, J&K, Srinagar.
 10. General Manager, Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
 11. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
 12. Private Secretary to Secretary to Government, Department of Law, Justice and P.A. for information of Secretary.
 13. I/C Website, Department of Law, Justice & PA.
 14. S.O Section, Department of LJ&PA (w. 7. s.c).
 15. Concerned file.


21.08.23

(Ashish Gupta)
Additional Secretary to Government